THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC -GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and

(b) A Special Recruitment Drive has been undertaken to fill up the backlog of xeservations for SC/ST in Ministries/ Departments of the Central Government as on 31-3-91. The target date for

.completion of the Drive is 31-3-92. According to reports so far, a backlog of 16362 reservations for SC/ST has been identified. As against this, appointment .officers have been issued in respect of -4512 vacancies.

## .विमिन्न सेलों का निजीकरण

4006 सौलाना आवेक्ट्रल्ला खान आजमी: क्या प्रमान मंत्री यह बताने की क्रमा करेंगे कि :

(क) क्या विभिन्न क्षेत्रों में निजी-करण करने की कोई योजना कामिक, जोक गिकायत तथा पेंजन मंद्रालय के ।पास विचाराधीन हैं ; और

(ख) वदि हां, तो सरसंबंधी झ्यौरा लगा है ?

कार्मिक, लोक शिकाबत झौर पेंशन ऑग्रालय में राज्य मंक्षी (भीमती मारग्रेट अज्वा) : (क) जी, नहीं है।

(ब) प्रश्न नहीं उठता ।

## Acquisition of Land by States

%4007. SHRI RAM NARESH YA->DAV : Will the PRIME MINISTER be .pleased to state

(a) whether States are forced to acquire vast areas of land for irrigation projects and other public works spending huge amount towards compensation of land;

(b) if so, State-wise details thereof;

(c) whether Government propose to fix the ceiling on the rates of compensation by suitably amending the Land Acquisi-sition Act, 1984; and

(d) if not, the reasons therefor ?

## to Questions

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THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY) : (a) and b) Irrigation projects and other public works are generally planned, investigated, formulated and executed by the States themselves as per inter-.se\_priorities. The State Governments acquire minimum land for implementation of such projects and pay compensation for the acquired land as per provisions of the land Acquisition Act, 1894.

(c) and (d) There is at present no proposal to fix a ceiling on the rates of compensation by amending the land Acquisition Act, 1894 since the Act was comprehensively amended only recently in 1984 *inter alia* with a view to serve the interests of the community in ha r-mony with the rights of the individuals. The provisions of the amended Act provide for payment of compensation on a more realistic and just basis to the land owners whose lands are ac

## Functioning of Monitoring Cell

%%4008. DR. SANJAYA SINH : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Monitor ing Cell in his Ministry monitors the programmes (i) Provision of House-sites to Rural-Landless Workers, (ii) Indira Awas Yojana, (iii) EWS Housing and (iv) LIG Housing; and

(b) if so, what is the latest position regarding the physical performance of the above-mentioned programmes, with State/Union Territorywise details there of ?

THE MINISTER OF STATE IN THE MINISTRY OF RURA L DEVELOPMENT (SHRI G. VENKAT SWAMY) : (a) Monitoring Cell in the Ministry of Rural Development monitors the programmes (i) Provision of House sites to Rural Landless Workers; and (ii) Indira Awas Yojana. However, the programmes of EWS Housing and LIG Housing are monitored by the Ministry of Urban Development.

(b) Physical performance State/UT-wise of trie above menioned programmes during 1991-92 as per the reports received so far is given in the Annexures. (*See* Appendix CLXII, Annexure No. 79 and 80).

<sup>%</sup>Previously Unstarred Question 2513 nsferred from the 13th March, 1992.

<sup>% %</sup> Previously Unstarred Question 2670. transferred from the 13ih March, 1992.